

accepted, in principle, the recommendations of this Committee to phase out the freight equalisation scheme.

Placing orders of I.D. fans on Andrew Yule

1837. SHRI R.P. DAS : Will the Minister of INDUSTRY be pleased to state :

(a) whether Andrew Yule, a public sector unit, approached Government for placing orders on it for ID fans for super thermal power stations :

(b) if so, the steps taken by Government in this regard ;

(c) whether his Ministry would take up the matter with the Energy Ministry so that BHEL acquire ID fans from it ; and

(d) if so, when and the details thereof ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :

(a) and (b) Securing orders for its products by Andrew Yule and Company Ltd. is a commercial matter for which the management of the company is competent. The company is in touch with various prospective customers including Central Electricity Authority, National Thermal & Power Corporation and Bharat Heavy Electricals for sale of I.D. fans.

(c) No such request has been received from the company.

(d) Does not arise.

Influx of Bangladesh

1838. SHRI N.E. HORO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Bangladeshi influx into Bengal is still going on and worrying the Central Government ;

(b) if so, the number of persons so far have come in India during last six months ; and

(c) the steps taken by Government to check the entry on the border of India and Bangladesh ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) and (b) The information is being collected and will be laid on the Table of the House.

(c) The Government are seized of the situation and various measures like maintaining strict vigil on the border, strengthening of border out-posts, liaison by B.S.F. with Bangladesh Rifles, etc. are being taken to check infiltration.

Formulation of a Wage Structure for Prisoners Working in Jails

1839. SHRI MOHANLAL PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Supreme Court has issued notice to Government of India for formulating a proper wage structure for the prisoners working inside jails ;

(b) if so, the reaction of Government thereto ; and

(c) the steps taken by Government in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAJAN LASKAR) :

(a) The Supreme Court had sent a notice to the Govt. of India directing them to enter appearance on the 22nd July, 1983 in connection with the hearing of special Leave Petition filed by the Govt. of Kerala against the judgement dated 13-4-83 of the Kerala High Court raising the rates of wages of the prisoners in the jails of that State. There was no